

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1726
ANSWERED ON:09.12.1999
CONSOLIDATION OF LAND HOLDING
RAMCHANDRA BAINDA;SULTAN SALAHUDDIN OWASI

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government have decided to draw up a plan of action for consolidation of land holdings to deal with the problem of excessive fragmentation of land holdings and improve the economic viability of the farm sector across the country;
- (b) if so, the details thereof;
- (c) the number of experts included in this committee and representation of State Governments on land holdings issues;
- (d) whether the first meeting of this committee was held in New Delhi recently;
- (e) if so, the deliberations of the meeting and decision taken thereon; and
- (f) the time by which the final report is likely to be submitted by this committee?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. RAJA)

(a) to (f) A National Level Committee has been constituted to look into all areas relating to Consolidation of Land Holdings and Updation of Survey Data/Records of Rights and maps through technological upgradation. The composition and terms of reference of the Committee is given in the Annexure. The first meeting of the Committee was held on 9.11.1999 in New Delhi. It was decided to set up a Sub-Committee which will examine all matters indicated in the terms of reference and submit its report within a period of three months. The report of the Committee will be finalised after receipt of the report of the Sub-Committee.

ANNEXURE IN RESPECT OF PART (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO.1726 FOR 9~~REGARDING~~ REGARDING CONSOLIDATION OF LAND HOLDING.

COMPOSITION:

- (i) Secretary (RD) Chairman
- (ii) Additional Secretary (LR) Member
- (iii) Chief Commissioner of Land Administration Member Government of Andhra Pradesh
- (iv) Consolidation Commissioner/Director Survey and Settlement Member Government of Punjab
- (v) Consolidation Commissioner/Director Survey and Settlement Member Government of M.P.
- (vi) Director of Land Records Member and Settlement Commissioner Government of Tamil Nadu

(vii) JS(LR) Convenor

Chairman shall have powers to co-opt any other official to assist the Committee in its functioning.

TERMS OF REFERENCE:

- (i) To review the progress of consolidation in all the States so far.

- (ii) To identify major impediments in the implementation of the programme and recommend measures for recovering from them.

- (iii) To examine the status of preparation of survey data/records of rights and maps and recommend their updation through revisional surveys where required (including replacement or revival or maps where they have been drawn up or are not available or have been destroyed) together with a time frame for their completion and details of cost-estimates and the technological upgradation required to suggest measures for commencement completion of survey in areas where no survey has been undertaken so far as, for example, in the North Eastern States.

- (iv) To draw up a plan of action for consolidation of holdings and to identify the main features of a Centrally Sponsored Scheme on Consolidation of land holdings.